#### COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 250 OF 2017 & IA NO. 624 OF 2017

Dated: 29<sup>th</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of :

MIDC Marol Industries Association ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Ms.Stephanie Veronica Sonawane

#### <u>ORDER</u>

### (MENTIONED IN THE COURT)

The matter is not on board. Learned counsel request that the matter may be taken up on 11.09.2017 instead of 30.08.2017.

Therefore, with the consent of the parties, list the matter on <u>11.09.2017</u> instead of 30.08.2017.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vt